

industry. It is not that the workers are removed from the industry. That is the main point that we have to bear in mind that help to the workers is also a part of the help to the industry unless we are in a position, at some later stage, to take over the whole industry. While we are not in that position, we have to help the industry also in our effort to help the workers.

Another point that the hon. Member mentioned was about young Turks. I like to feel that I am a young Indian, not a young foreigner.

12 30 hrs.

#### PAPERS LAID ON THE TABLE

##### Audit Report, Defence Services 1968, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : On behalf of Sbri Morarji Desai, I beg to lay on the Table :

- (1) A copy of the Audit Report, Defence Services, 1968 under article 151 (1) of the Constitution.
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1966-67 and Commercial Appendix thereto.

[Placed in Library. See No. LT-1174/68].

##### Notifications under the Customs Act and the Central Excises and Salt Act, etc.

SHRI K. C. PANT : I beg to lay on the Table :

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—
  - (i) The Customs and Central Excise Duties Export Draw-back (General) Thirty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 739 in Gazette of India dated the 20th April, 1968.
  - (ii) The Customs and Central Excise Duties Export Draw-

back (General) Fortieth Amendment Rules, 1968, published in Notification No. G.S.R. 740 in Gazette of India dated the 20th April, 1968.

- (iii) The Customs and Central Excise Duties Export Draw-back (General) Forty-first Amendment Rules, 1968, published in Notification No. G.S.R. 741 in Gazette of India dated the 20th April, 1968.

[Placed in Library. See No. LT-1175/68].

- (2) A copy of Notification No. G.S.R. 780 published in Gazette of India dated the 22nd April, 1968 under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1176/68].
- (3) A copy of the Annual Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1967 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-1177/68].

##### Papers under the Tariff Commission Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : I beg to lay on the Table :

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
  - (i) Report (1967) of the Tariff Commission on the Fair Selling Prices of Caustic Soda, Chlorine, Hydrochloric Acid and Bleaching Powder.
  - (ii) Government Resolution No. 5(30)/67/CH.II dated the 2nd May, 1968.
  - (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table with-